

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 487, CUTTACK, WEDNESDAY, MARCH 20, 2013/ FALGUNA 29, 1934

LAW DEPARTMENT

NOTIFICATION

The 16th March, 2013

No. 3300- IJ-28/2013/L.— In exercise of the powers conferred by Section 23 of the Family Courts Act, 1984 (66 of 1984), the State Government after consultation with the High Court of Odisha do hereby make the following rules further to amend the Family Courts (Orissa) Rules, 1990, namely:—

1. (1) These rules may be called the Family Courts (Odisha) Amendment Rules, 2013.
(2) They shall come into force on the date of their publication in the *Odisha Gazette*.
2. In the Family Courts (Odisha) Rules, 1990, (hereinafter referred to as the said rules) in rule 2, clause (h) shall be substituted by the following clause, namely :—
“ (h) ‘Service’ means the Odisha Superior Judicial Service.
3. In the said rules, in rule 3, for clauses ‘(b)’ and ‘(c)’ the following clauses shall be substituted, namely:—
“(b) A Judge of a Family Court shall be entitled to the pay and allowances as admissible to the officer of the service:
Provided where a person is appointed as a Judge of a Family Court under clause (b) of sub-section (3) of Section 4 of the Act, he shall be entitled to the pay and allowances as admissible to a District Judge at the entry level.
“(c) Other conditions of service including leave of a Judge of the Family Court shall be the same as applicable to the officers of the service”.

By Order of the Governor

S. K. MOHANTY

Principal Secretary to Government